

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT -I

2. C.P. (IB)/300(MB)2023

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
MS. ANU JAGMOHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **17.04.2023**

NAME OF THE PARTIES: MICRO CAPITALS PRIVATE LIMITED

VS

AARYA EQUITY (INDIA) PRIVATE LIMITED

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

None present on either side.

Registry as well as Financial Creditor are directed to issue notice to the Corporate Debtor, intimating the Corporate Debtor regarding filing of the above Company Petition against them with further direction to the Corporate Debtor to file reply within two weeks from the date of receiving notice if petition copy is served and to appear either in person or through advocate before this Bench on the next date of hearing. The Financial Creditor shall file service affidavit along with copy of notice sent to the Respondent, postal receipt, track report, email etc. at least two days before the next date of hearing.

Registry is also directed to make available the copy of the notice, postal receipt and track report/acknowledgement before this Bench on the next date of hearing. The Financial Creditor, Registry, Court Officer shall ensure availability of hard copy of the petition to the Respondent as well to this Bench before the next date of hearing. List this matter on **01.06.2023**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)